

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-211/2013/1356/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Abubakkar Siddique,
Member,
Motor Accident Claims Tribunal,
Nagaon.

Dated Guwahati the th 26 February, 2021

Sub: **Vehicle Permission.**

Ref:- Your letter No. MACT/N/448, dtd 24.02.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to use the official vehicle of the District and Sessions Judge, Dima Hasao, at your own cost, on 27.02.2021 to go to Haflong, and take charge as District & Sessions Judge, Dima Hasao.

Yours faithfully,

sdl-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-211/2013/1351/A, dated 26.2.2021

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

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JT.REGISTRAR (VIGILANCE)